

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 73/TT/2021**

Date: 14.6.2021

To,

Shri S.S. Raju,  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of 2014-19 tariff block and (ii) determination of transmission tariff of 2019-24 tariff block for the assets covered under "Transmission System for Phase-1 Generation Projects in Orissa Part-C."

**Sir,**

With reference to the petition mentioned above, I am directed to request you to furnish the information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- a) Submit current status of RCE-II w.r.t Asset B4, B5 and C2. Submit details of cost over-run in respect of the said assets;
- b) Submit year-wise discharge of initial spares for all the assets covered in the petition;
- c) Submit detailed computation for determination of effective COD as directed vide order dated 28.12.2016 in Petition No. 164/ TT/ 2016;
- d) Submit excel formats of Form 5, 12A and 13 in respect of all the assets covered in petition for 2014-19 period;
- e) Submit IDC details in excel format in respect of all the assets covered in the petition;
- f) With regard to additional capitalization in 2014-19 period, submit the

following:

- (i) Details of unexecuted/balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of the 2014 Tariff Regulations;
- (ii) Clarify and submit whether additional capitalization claimed is within the cut-off date or beyond the cut-off date and is within the original scope of work?
- (iii) Submit details in the following format for all the assets covered in the instant petition:

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/1.4.2014*	Discharge (year-wise)		Reversal (year-wise)		Additional Liability Recognized		Outstanding Liability as on 31.3.2019	
					2014-19 period	2014-19 period	2014-19 Period	2014-19 Period				
							-				-	-

# TL/SS/Communication Systems etc.

\* Whichever is later

^Works deferred for execution, contract amendment - please specify

- g) Details of additional capitalization claimed in 2019-24 period along with justification;
- h) Clarify whether the entire scope of work under the project has been completed and is covered in the instant petition. Details/ status of remaining under construction elements/ assets covered in the transmission system/ project, if any, may be provided.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Rajendra Kumar Tewari)  
Bench Officer